

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 10**  
**108(ND)/2016**

**IN THE MATTER OF:**

M/s. Esquire Electronics Inc & Anr.

.... Petitioner/Applicant

v.

Netherlands India Communications  
Enterprises Limited & Ors.

.... Respondent

**Order U/s. 397/398**

**Order delivered on 31.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner

: Adv. Manu Beri

For the Respondent

: Adv. Dhruv Tamta

Adv. Yogesh Jagia for R-1 to 3

**ORDER**

**CA-1339/2018, CA-389/2021, CA-45/2021, IA(CA)-17/2021, , CA-572/2018 , CA-756/2019 , CA-2662/2019 , CA-62/2020 CA-653/2020, CA-46/2023**

There is request for adjournment on behalf of the Petitioner on the ground that the Petitioner's counsel is not available today. At request, list the matter on 12.10.2023.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

31.08.2023  
Lalit